

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
Through Physical Hearing / VC Mode (Hybrid)

**ITEM No.06
I.A. No.482/2022 &
Contempt Petition No.01/2022 in
C.P. (IB)No.320/BB/2019**

IN THE MATTER OF:

M/s. Sri M. Visvevaraya Co-Operative Bank Ltd. ... Petitioner
Vs.
M/s. Right Engineers & Equipments India Pvt. Ltd. ... Respondent
Order under Section 7 of IBC, 2016

Order delivered on 02.02.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

The Liquidator/Applicant in
Contempt Petition 01/2022 : Shri Addanki H.

For the Respondents in
Contempt Petition 01/2022 : Shri Arun Kumar

ORDER

Contempt Petition No.01/2022

1. Heard the Ld. Counsels for the Liquidator/Applicant and the Respondents.
2. It is stated by the learned Counsel for the Respondents that in compliance to the order dated 19.01.2024, he has paid a cost of Rs.10,000/- to the "Prime Minister's National Relief Fund" and due to some technical difficulties, he could not file the proof of payment. Therefore, he is directed to file the same within a period of one week.
3. The learned Counsel for the Respondents further states that he has filed a Writ Petition seeking for stay of Contempt Petition filed by the Liquidator before the Hon'ble High Court of Karnataka. However, no order has been passed by the Hon'ble High Court. The learned Counsel for the Respondents is directed to serve a copy of the said Writ Petition to the Liquidator, within three days.
4. List the Contempt Petition along with I.A. No.482 of 2022 on **13.02.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Puja

**-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)**